

**Central Administrative Tribunal
Madras Bench**

MA/310/00229/2021 (in)(&) OA/310/00527/2021

Dated the 29th day of April Two Thousand Twenty One

P R E S E N T

**Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)**

1. Heavy Vehicles Factory Employees Union
(Regn.No.3678),
rep. by its General Secretary,
Avadi Camp Post Office,
Chennai 600 054.
2. Mr.D.Anbalagan,
S/o R.Dananjayan,
Plot No.48, Phase-3,
Thiruverkadu Cooperative Nagar,
Senneerkuppam,
Poonamallee,
Chennai 600056.Applicants

By Advocate **M/s.Menon, Karthik, Mukundan & Neelakantan**

Vs.

1. Union of India, rep by
The Secretary to Government,
M/o Defence, South Block,
New Delhi 110001.
2. The Ordnance Factory Board, rep. by the
Director General, 10-A, SK Bose Road,
Kolkata 700001.
3. The Senior General Manager,
Heavy Vehicles Factory,
Avadi, Chennai 600 054.
4. The Works Manager (Administration),
Heavy Vehicles Factory,
Avadi, Chennai 600 054.Respondents

By Advocate **Mr.M.Kishore Kumar-SPC**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“To set aside order No.0981/LV/2/NDA/2021 dated 09.4.2021 issued by the 4th respondent and pass such further or other orders as may be deemed fit and proper.”

2. Heard Mr.Karthik for the applicants and Mr.M.Kishore Kumar for the respondents on advance notice.
3. MA 229/2021 is allowed for the reasons stated therein and in the interest of justice. The applicants are permitted to file a single OA. Perused the OA and all the documents.
4. At the time of hearing, counsel for the applicants submit that the representation of the applicant union dated 21.4.2021 is pending consideration of the respondents and this OA may be disposed of with a direction to the respondents to consider and pass orders on the representation, in a time bound manner.
5. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the pending representation dated 21.4.2021 and pass a reasoned and speaking order, as per law, within 2 months from the date of receipt of a copy of this order. Until the disposal of the said representations, no recovery shall be made.
6. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

29.04.2021

(S.N.Terdal)
Member(J)

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